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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN. NO. O.A. 1509/87. DATE OF DECISION: 10.2.1993

Smt. Manokamma Dewan.

... Petitioner.

Versus

Union of India & Ors.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

... Shri S.S. Duggal,  
Counsel.

For the Respondents.

... Shri M.L. Verma,  
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

In this case, the petitioner has prayed that the impugned order of Commanding Officer dated the 7th August, 1986 be set aside and Respondent No. 2 be directed to give all pecuniary benefits/increments to the petitioner, as also consequential benefits. It was submitted by the learned counsel for the petitioner that during the pendency of these proceedings, the relief claimed by the petitioner has since been granted. He further submitted that even the arrears have been paid to the petitioner. If that is what has happened, as submitted by the learned counsel for the petitioner, there is nothing which would survive for consideration by us. It is obvious that if consequentially the pay is required to be fixed or other benefits are required to be worked out, the authorities may work out the rights of the petitioner in accordance with law.

2. With these observations, this O.A. stands disposed of.  
No costs.

*Adige*  
(S.R. ADIGE)  
MEMBER(A)

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN